

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'D' NEW DELHI**

**BEFORE SHRI G.S. PANNU, PRESIDENT &
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.5338/Del/2011
Assessment Years: 2008-09

Vavasi Telegence Pvt. Ltd. A-32, 2 nd Floor, Genesis Building, MCIA Mathura Road, Delhi-1100 44	Vs.	DCIT, Circle 17(1), New Delhi
PAN :AABCV5624K		
(Appellant)		(Respondent)

Assessee by	N o n e
Department by	Ms. Neetika Bansal, Sr. DR

Date of hearing	07.09.2022
Date of pronouncement	07.09.2022

ORDER

PER SAKTIJIT DEY, JUDICIAL MEMBER:

This is an appeal by the assessee against order dated 26.09.2011 of learned Commissioner (Appeals)-19, New Delhi pertaining to assessment year 2008-09.

2. When the appeal was called out for hearing, no one appeared for the assessee to represent the case. On perusal of record, it is observed, due to non-appearance of assessee, the appeal was heard ex parte on 15.05.2018 and was dismissed due to non-prosecution. Subsequently, while considering a miscellaneous application filed by assessee, the order dismissing the appeal was recalled vide order dated 1st August 2019 passed in M.A. No.285/Del/2019. Thereafter, the appeal was fixed for hearing on multiple occasions. However, not on a single date did the assessee appear.

3. In course of hearing, learned Departmental Representative drew our attention to the company master data obtained from Registrar of Companies (ROC), wherein, the status of the company has been shown as “strike off”. Several attempts made by the Bench to ensure the appearance of the assessee by way of notice of hearing issued through postal authorities have also failed. In the aforesaid scenario, in absence of any assistance from assessee’s side, we have no other option but to confirm the order of the learned Commissioner (Appeals) on merits and consign the appeal to records. However,

liberty is granted to either of the parties to seek revival of the appeal, in case, it is necessary to do so in the interest of the parties.

4. In the result, the appeal is dismissed for statistical purposes.

Order pronounced in the open court on 07th September, 2022.

**Sd/-
(G.S. PANNU)
PRESIDENT**

**Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER**

Dated: 07th September, 2022.
Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi

Sl. No.	Particulars	Date
1.	Date of dictation (Order drafted through Dragon software):	07.09.2022
2.	Date on which the draft of order is placed before the Dictating Member:	09.09.2022
3.	Date on which the draft of order is placed before the other Member:	09.09.2022
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	12.09.2022
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	12.09.2022
6.	Date on which the final order received after having been signed/pronounced by the Members:	21.09.2022
7.	Date on which the final order is uploaded on the website of ITAT:	21.09.2022
8.	Date on which the file goes to the Bench Clerk	20.09.2022
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	